

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 28 FEB 1994

APPLICATION NO(s) 615 of 1993.

APPLICANTS: L.S.Sheshachala

RESPONDENTS: Secretary, Deptt. of Posts,
New Delhi and Others.

TO.

1. Sri. K. Kantharaja, Advocate, No. 4, II Floor,
Kurubarasangha Building, First Main Road,
Gandhinagar, Bangalore-9.
2. Sri. M. S. Padmarajaiah, Central Govt. Stng. Counsel,
High Court Bldg, Bangalore-1.
3. Assistant Post Master General (Staff),
Karnataka Circle, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 18-02-1994.

gm*

OK
Issued on 28/2/94 for DEPUTY REGISTRAR 28/2
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 615/93

FRIDAY, THE 18TH DAY OF FEBRUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR

... VICE CHAIRMAN

SHRI T.V. RAMANAN

... MEMBER (A)

Shri L.S. Sheshachala,
S/o Sri L. Shivaramu,
Aged about 25 years,
Residing at Lokikera,
Davangere Taluk.
Chitradurga District.

... Applicant

(By Advocate Shri K. Kantharaja)

Vs.

1. Government of India by its Secretary,
Department of Posts,
Dak Tar Bhawan,
New Delhi.
2. Superintendent of Post Offices,
Chitradurga District,
Chitradurga.
3. Assistant Superintendent of
Post Offices,
Davangere, 1 Sub- Division,
Chitradurga District.
4. Sri Vamana Rao,
Mail Overseer,
Davangere Head Post Office,
Chitradurga District. ... Respondents

(By Advocate Shri M.S. Padmarajaiah,
Sr. Standing Counsel for Central Govt.)

O R D E R

Shri T.V. Ramanan, Member (A) :

Heard.

Application is restored.

Admitted.

Case taken up for hearing.

We have heard the learned counsel for the applicant and the learned standing counsel in this case. The applicant discharged the functions of the Branch Post Master at Lokikere, Davangere Taluk, Chitradurga District upon the superannuation of his father who was working as Branch Post Master (BPM for short) at that place. This arrangement was purely adhoc and as a temporary measure until regular section was made for appointment to the post of Branch Post Master in accordance with the rules. The Department invited names from the Employment Exchange and the Employment Exchange submitted a panel of 5 names. Thereafter, the authority concerned asked all the five persons to come up with various documents and other information. Only three out of five persons sponsored by the Employment Exchange responded and out of them, the Department selected the best suited person as the Branch Post Master, Lokikere.

The applicant's claim that he had been appointed as BPM on a regular basis has no basis whatsoever. In the first place, he was not one of the candidates sponsored by the Employment Exchange. He was, therefore, rightly not considered for the post. In fact, we are unable to ascertain from the counsel for the respondents whether at all the applicant had been registered in the Employment Exchange.

*Y
You*

The fact that the applicant had given a Fidelity Guarantee Bond would not make any difference in so far as the applicant's status as a temporary, stop-gap Branch Post Master is concerned.

Since the Department have followed the rules and made the selection against the vacancy caused by the superannuation of the applicant's father as BPM at Lokikere, we have no reason whatsoever to interfere with that selection. The applicant has no case whatsoever for being appointed as BPM.

Accordingly, we find no substance in this application and we dismiss it accordingly with no order as to costs.

Sd-

Member
(T.V. Ramanan)
Member (A)

Sd-

Vice Chairman
(P.K. Shyamsundar)
Vice Chairman

1.
S. C. Shyamsundar
28/2
CENTRAL ADOPTED
APPROVED
LAWMAKERS

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 12 JAN 94

Original APPLICATION NO(s) 615 | 93 21 JAN 94

APPLICANTS:

L.S. Sheshachela vs. Respondents: See DPO Posts.
TO.

1. L.S. Sheshachela
1. Sri H. K. Kulkarni, Advocate, NO. 4, 11th Floor, Kurewala Sonwala Building, I Main Goundi Neiger Bangalore-9.
2. Govt of India, by its Secretary, Dept of Posts Dakkar Bhawan, New Delhi.
3. Superintendent of Post offices Chikkadpura Dist Chikkadpura.
4. Asst Super of Post offices Davanagere.
1. Sub-Divisional Dist. - Srab-Divisional, Senior Colonel S. Sri. M. S. Paduaappa, Senior Colonel Govt, Hqrs, Govt of Karnataka Building Bangalore

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 13.1.94.

Se Shambu
for DEPUTY REGISTRAR 21/1/94
JUDICIAL BRANCHES.

gm*

Se Shambu
JUDICIAL BRANCHES.

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No. 615 of 1993

S-S. ~~seth~~ Seshachala W- see Dept of Post

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p><u>PKS(VC)/TVR(MA)</u> 13.1.94. Called more than once. Applicant and his counsel are absent. They were absent on previous occasions also. Dismissed for non prosecution.</p> <p style="text-align: center;">Sd- Sd-</p> <p style="text-align: center;">M (A) V.C.</p> <p style="text-align: center;">TRUE COPY</p> <p style="text-align: right;">21/1/94</p> <p>Be Shown SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p> 